

(c) the scheme formulated to rehabilitate them by repatriating them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The number of Tamil refugees, who migrated from Sri Lanka to Tamil Nadu in four phases is detailed below:-

Phase	Period	Inflow
Phase-I	24.07.83 to 31.12.87	134,053
Phase-II	25.08.89 to 30.04.91	122,078
Phase-III	31.07.96 to 31.08.03	22,418
Phase-IV	12.01.06 to 02.07.09	23,994
TOTAL		302,543

(b) Yes, Sir. However, the number is insignificant.

(c) Roughly, 1.00 Lakh refugees have been repatriated to Sri Lanka by Government with their willingness in two phases (first phase from 1987 to 1989 and second phase from 1992 to 1995) through air and sea.

#### Reviewing working of NGOs

2008.SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Non-Governmental Organisations (NGOs) working in the country are getting financial assistance from abroad;

(b) if so, the names of such NGOs receiving more than rupees 15 lakh as financial assistance during each of the last three years including the current year;

(c) whether Government reviews the working of such NGOs to ensure that such funds are used in accordance with the rules and safety norms by the NGOs;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPLLY RAMACHANDRAN): (a) Yes, Sir. As per the Foreign Contribution (Regulation) Act, 1976, no Association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution without registration or prior permission from the Central Government under the Act.

(b) As per the information available, the number of Associations, which received foreign contribution of more than Rs.15 lakh during the last 3 years, is given in the table below:

Year	Number of Associations
2005-06	4370
2006-07	5565
2007 -08	5697

(c) to (e) Monitoring of receipt and utilisation of foreign contribution by Associations is done through scrutiny of audited annual returns filed by Associations. In case of any complaint against an Association indicating violations of the provisions of the Act or any other adverse inputs, an inspection of the books of accounts and records of such Association is carried out and appropriate action is taken under the Act. In cases of violations of a minor nature and where it is found that there is no misutilisation/diversion of foreign contribution for undesirable purposes, action to condone is considered based on a case to case evaluation.

However, if any association is found involved in serious violations, viz. misutilisation/diversion of foreign contribution, action is initiated against the association. Such actions include (i) placing the Association in Prior Permission category, (ii) prohibiting it from receiving foreign contribution, (iii) prosecuting it in a court of law and (iv) freezing its bank accounts. Furthermore, in those cases, where it is found that the contribution is being diverted for purposes other than the stated objectives of the association, the matter is referred to Central Bureau of Investigation (CBI) for a detailed investigation and prosecution, if necessary.

On the basis of the complaints received and inquiries made, 41 associations are prohibited from receiving foreign contribution, 34 Associations are placed in Prior Permission category, and accounts of 11 Associations are frozen at present. A list of the associations against which action has been taken for violation of various provisions of the Act, is available on MHA's website: (<http://mha.nic.in/fcra.htm>). Further, at present 13 cases have been referred to CBI for detailed investigations for FCRA violations.

#### Violation of human rights in States

2009.SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of top three States where maximum cases of violation of Human Rights have been reported in the year 2008;

(b) whether Centre has sought any report from the concerned State Governments in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per information provided by National Human Rights Commission (NHRC), during the year 2008, the names of top three states where complaints alleging violation of human rights have been received and registered by NHRC are as under:

State	No. of Complaints
Uttar Pradesh	55,214
Delhi	5,616
Gujarat	3,813

(b) No, Sir.

(c) Does not arise.